

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.114/MP/2023 along with IA Nos.28/2023 & 51/2023

- Subject : Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.03.2023 issued by the Central Transmission Utility of India Ltd.
- Date of Hearing : **20.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Soltown Infra Private Limited (SIPL) and 2 Ors.
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Sanjay Sen, Sr. Advocate, SIPL
Ms. Ruth Elwin, Advocate, SIPL
Ms. Neha Dabral, Advocate, SIPL
Shri Parinay Deep Shah, Advocate, SIPL
Shri Kartik Sharma, Advocate, SIPL
Ms. Shikha Ohri, Advocate, SIPL
Shri M.G. Ramachandran, Sr. Advocate, CTUIL
Shri Alok Shankar, Advocate, CTUIL
Shri Kumarjeet Ray, Advocate, CTUIL
Ms. Srishti Khindaria, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

During the course of the hearing, learned senior counsels for the Petitioner and Respondent, CTUIL made detailed submissions and concluded their arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side. The Commission also indicated that the interim protection granted vide Record of Proceedings for the hearing dated 21.8.2023 will continue till the outcome of the Petition.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)